

PROTOCOL

AMENDING THE AGREEMENT FOR THE
SUPPRESSION OF THE CIRCULATION OF OBSCENE
PUBLICATIONS, SIGNED AT PARIS ON 4 MAY 1910



UNITED NATIONS
1949

PROTOCOL AMENDING THE AGREEMENT FOR THE SUPPRESSION OF THE CIRCULATION OF OBSCENE PUBLICATIONS, SIGNED AT PARIS ON 4 MAY 1910

The Parties to the present Protocol, considering that under the Agreement for the Suppression of the Circulation of Obscene Publications, signed at Paris on 4 May 1910, the Government of the French Republic was invested with certain functions; considering that the said Government has offered to transfer to the United Nations the functions exercised by it under the above-mentioned Agreement; and considering that it is expedient that these functions should be assumed henceforth by the United Nations, hereby agree as follows:

ARTICLE 1

The Parties to the present Protocol undertake that as between themselves they will, in accordance with the provisions of the present Protocol, attribute full legal force and effect to, and duly apply, the amendments to this instrument which are set forth in the annex to the present Protocol.

ARTICLE 2

The Secretary-General shall prepare the text of the Agreement of 4 May 1910 for the Suppression of the Circulation of Obscene Publications, as revised in accordance with the present Protocol, and shall send copies for their information to the Governments of every Member of the United Nations and every non-member State to which this Protocol is open for signature or acceptance. He shall also invite Parties to the aforesaid Agreement to apply the amended text of this instrument as soon as the amendments are in force, even if they have not yet been able to become Parties to the present Protocol.

ARTICLE 3

The present Protocol shall be open for signature or acceptance by any of the Parties to the Agreement of 4 May 1910 for the Suppression

of the Circulation of Obscene Publications, to which the Secretary-General has communicated for this purpose a copy of the present Protocol.

ARTICLE 4

States may become Parties to the present Protocol by:

- (a) Signature without reservation as to acceptance;
- (b) Signature with reservation as to acceptance, followed by acceptance;
- (c) Acceptance.

Acceptance shall be effected by the deposit of a formal instrument with the Secretary-General of the United Nations.

ARTICLE 5

The present Protocol shall come into force on the date on which two or more States shall have become Parties thereto.

The amendments set forth in the annex to the present Protocol shall come into force in respect of the Agreement of 4 May 1910 for the Suppression of the Circulation of Obscene Publications when thirteen Parties thereto shall have become Parties to the present Protocol, and consequently, any State becoming a Party to the Agreement after the amendments thereto have come into force shall become a Party to the Agreement as so amended.

ARTICLE 6

Upon the entry into force of the amendments set forth in the annex to the present Protocol, the French Government shall deposit with the Secretary-General of the United Nations the original of the Agreement, together with the various documents which were in its custody by virtue of the functions which it exercised.

ARTICLE 7

In accordance with paragraph 1 of Article 102 of the Charter of the United Nations and the regulations pursuant thereto adopted by the General Assembly, the Secretary-General of the United Nations is authorized to effect registration of the present Protocol and the amendments made in the Agreement by the present Protocol on the respective dates of their entry into force, and to publish the Protocol and the amended Agreement as soon as possible after registration.

ARTICLE 8

The present Protocol, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, shall be deposited in the archives of the United Nations Secretariat. The

Agreement to be amended in accordance with the annex being in the French language only, the French text of the annex shall be authentic and the Chinese, English, Russian and Spanish texts shall be translations. A certified copy of the Protocol, including the annex, shall be sent by the Secretary-General to each of the Parties to the Agreement of 4 May 1910 for the Suppression of the Circulation of Obscene Publications, as well as to all Members of the United Nations.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto by their respective Governments, signed the present Protocol on the date appearing opposite their respective signatures.

DONE at Lake Success, New York, this
day of 1949.

PROTOCOLE
AMENDANT L'ARRANGEMENT RELATIF
A LA REPRESSION DE LA CIRCULATION
DES PUBLICATIONS OBSCENES,
SIGNE A PARIS LE 4 MAI 1910



NATIONS UNIES
1949

PROTOCOLE AMENDANT L'ARRANGEMENT RELATIF A LA REPRESSION DE LA
CIRCULATION DES PUBLICATIONS OBSCENES, SIGNE A PARIS LE 4 MAI 1910

Les Etats Parties au présent Protocole, considérant qu'en vertu de l'Arrangement relatif à la répression de la circulation des publications obscènes, signé à Paris le 4 mai 1910, le Gouvernement de la République française était investi de certaines fonctions; considérant que ledit Gouvernement a spontanément offert de transférer à l'Organisation des Nations Unies les fonctions qu'il exerce en vertu de l'Arrangement susmentionné; et considérant qu'il est opportun qu'elles soient assumées désormais par l'Organisation des Nations Unies, sont convenus des dispositions suivantes:

ARTICLE PREMIER

Les Etats Parties au présent Protocole prennent l'engagement qu'entre eux-mêmes, et conformément aux dispositions du présent Protocole, ils attribueront plein effet juridique aux amendements à cet instrument contenus dans l'Annexe au présent Protocole, les mettront en vigueur et en assureront l'application.

ARTICLE 2

Le Secrétaire général préparera le texte de l'Arrangement du 4 mai 1910 relatif à la répression de la circulation des publications obscènes, révisé conformément au présent Protocole et en transmettra, à titre d'information, des copies au Gouvernement de chaque Etat Membre de l'Organisation des Nations Unies, ainsi qu'au Gouvernement de chaque Etat non membre à la signature ou à l'acceptation duquel le présent Protocole est ouvert. Il invitera également les Etats Parties à l'Arrangement susmentionné à appliquer le texte amendé de cet instrument dès l'entrée en vigueur des amendements, même s'ils n'ont pas encore pu devenir Parties au présent Protocole.

ARTICLE 3

Le présent Protocole sera ouvert à la signature ou à l'acceptation de tous les Etats Parties à l'Arrangement du 4 mai 1910 relatif à la répression de la circulation des publications obscènes, auxquels le Secrétaire général aura communiqué, à cet effet, un exemplaire du présent Protocole.

ARTICLE 4

Les Etats pourront devenir Parties au présent Protocole:

- a) En le signant sans réserve quant à l'acceptation;
- b) En le signant sous réserve d'acceptation et en l'acceptant ultérieurement;
- c) En l'acceptant.

L'acceptation s'effectuera par le dépôt d'un instrument formel auprès du Secrétaire général de l'Organisation des Nations Unies.

ARTICLE 5

Le présent Protocole entrera en vigueur à la date à laquelle deux ou plusieurs Etats seront devenus Parties audit Protocole.

Les amendements contenus dans l'Annexe au présent Protocole entreront en vigueur, en ce qui concerne l'Arrangement du 4 mai 1910 relatif à la répression de la circulation des publications obscènes, lorsque treize Etats Parties audit Arrangement seront devenus Parties au présent Protocole et, en conséquence, tout Etat qui deviendra Partie à l'Arrangement après que les amendements s'y rapportant seront entrés en vigueur, deviendra Partie à l'Arrangement ainsi amendé.

ARTICLE 6

Dès l'entrée en vigueur des amendements contenus dans l'Annexe au présent Protocole, le

Gouvernement français déposera auprès du Secrétaire général de l'Organisation des Nations Unies l'original de l'Arrangement ainsi que les différents documents dont il avait la garde en vertu des fonctions qu'il exerçait.

ARTICLE 7

Conformément aux dispositions du paragraphe premier de l'Article 102 de la Charte des Nations Unies et au règlement adopté par l'Assemblée générale pour l'application de ce texte, le Secrétaire général de l'Organisation des Nations Unies est autorisé à enregistrer le présent Protocole ainsi que les amendements apportés à l'Arrangement par le présent Protocole, aux dates respectives de leur entrée en vigueur, et à publier, aussitôt que possible après leur enregistrement, le Protocole et le texte amendé de l'Arrangement.

ARTICLE 8

Le présent Protocole, dont les textes anglais, chinois, espagnol, français et russe font également

foi, sera déposé aux archives du Secrétariat de l'Organisation des Nations Unies. L'Arrangement qui sera amendé conformément à l'Annexe ayant été rédigé seulement en français, le texte français de l'Annexe fera foi et les textes anglais, chinois, espagnol et russe seront considérés comme des traductions. Une copie certifiée conforme du Protocole, y compris l'Annexe, sera envoyée par le Secrétaire général à chacun des Etats Parties à l'Arrangement du 4 mai 1910 relatif à la répression de la circulation des publications obscènes, ainsi qu'à tous les Etats Membres de l'Organisation des Nations Unies.

EN FOI DE QUOI les soussignés, dûment autorisés par leurs Gouvernements respectifs, ont signé le présent Protocole à la date figurant en regard de leurs signatures respectives.

FAIT à Lake Success, New-York, le

mil neuf cent quarante-neuf.

修正一九一〇年五月四日在巴黎所訂

取締猥褻刊物行銷協定

之

議 定 書



聯 合 國

公曆一九四九年

修正一九一〇年五月四日在巴黎所訂
取締猥褻刊物行銷協定之

議定書

本議定書簽訂國鑒於一九一〇年五月四日在巴黎所訂取締猥褻刊物行銷協定曾委付法蘭西共和國政府若干職責；復鑒於法蘭西共和國政府業已自願將其依照上述協定所行使之職責移交聯合國；且認爲此等職責今後允宜由聯合國擔負；爰議定各條款如下：

第一條

本議定書各簽訂國承諾於彼此間依照本議定書之規定，使本議定書附件所載此項協定之修正條款發生法律上之完全效力，並妥爲實施。

第二條

秘書長應擬具依照本議定書修正之一九一〇年五月四日取締猥褻刊物行銷協定全文，並將抄本分送聯合國各會員國政府及所有得參加簽訂或接受本議定書之非會員國政府，供其參考。秘書長並應促請上述協定簽訂國於修正條款發生效力後，立即適用是項協定之修正全文，縱令各該簽訂國尚有未能成爲本議定書之簽訂國者，亦應請其一律適用之。

第三條

一九一〇年五月四日取締猥褻刊物行銷協定之簽訂國，曾由秘書長送交本議定

書抄本以備其簽訂或接受本議定書者，均得簽訂或接受本議定書。

第四條

各國得經由下列程序之一爲本議定書簽訂國：

- (甲) 對於接受不附保留，逕行簽署；
- (乙) 簽署時對於接受附有保留，而嗣後接受；
- (丙) 接受。

接受須用正式文書交存聯合國秘書長。

第五條

本議定書應於兩個以上之國家成爲簽訂國之日起生效。

本議定書附件所載修正條款，自一九一〇年五月四日之取締猥褻刊物行銷協定十三個簽訂國成爲本議定書簽訂國之日起，就該協定發生效力，故任何國家於協定之修正條款生效後成爲協定之簽訂國者，即爲修訂後之協定簽訂國。

第六條

一俟本議定書附件所載各項修正條款開始生效，法蘭西政府應將協定正本暨該國政府因執行職務而保管之各種文件，一併送交秘書長收存。

第七條

聯合國秘書長應依照聯合國憲章第一百零二條第一項之規定及大會遵照該項規定所訂條例，於本議定書及本議定書所作之協定修正條款各自發生效力之日分別予以登記，並於登記後儘速將本議定書及修訂後之協定公佈之。

第八條

本議定書應留存聯合國秘書處檔庫，其

中、英、法、俄及西文各本，同一作準。須依照本議定書附件修正之協定僅有法文本，故附件應以法文本為正本，而以中、英、俄及西文各本為譯本。秘書長應將議定書及附件之正式副本分送一九一〇年五月四日取締猥褻刊物行銷協定各簽訂國及聯合國所有會員國。

為此，下列代表各秉其本國政府正式授予之權，簽訂本議定書，以昭信守。簽署日期與簽字並列。

公曆一九四九年 月 日訂於
紐約成功湖。

ПРОТОКОЛ

ОБ ИЗМЕНЕНИИ ДОГОВОРА
О БОРЬБЕ С РАСПРОСТРАНЕНИЕМ
ПОРНОГРАФИЧЕСКИХ ИЗДАНИЙ, ПОДПИСАННОГО
В ПАРИЖЕ 4 МАЯ 1910 ГОДА



ОБЪЕДИНЕННЫЕ НАЦИИ

1949

ПРОТОКОЛ ОБ ИЗМЕНЕНИИ ДОГОВОРА О БОРЬБЕ С РАСПРОСТРАНЕНИЕМ ПОРНОГРАФИЧЕСКИХ ИЗДАНИЙ, ПОДПИСАННОГО В ПАРИЖЕ 4 МАЯ 1910 ГОДА

Государства, являющиеся сторонами в настоящем Протоколе, принимая во внимание, что на основании Договора о борьбе с распространением порнографических изданий, подписанного в Париже 4 мая 1910 г., на правительство Французской Республики были возложены некоторые функции; и принимая во внимание, что указанное правительство добровольно предложило передать Организации Объединенных Наций функции, выполняемые им на основании вышеуказанного договора; и считая целесообразным, чтобы впредь эти функции выполнялись Организацией Объединенных Наций, — настоящим пришли к следующему соглашению:

СТАТЬЯ 1

Государства, являющиеся сторонами в настоящем Протоколе, обязуются в своих взаимоотношениях, в соответствии с положениями настоящего Протокола, признать полную юридическую силу внесенных в этот акт и содержащихся в Приложении к настоящему Протоколу изменений, ввести таковые изменения в действие и обеспечить их применение.

СТАТЬЯ 2

Генеральный Секретарь Организации Объединенных Наций заготовит измененный в соответствии с настоящим Протоколом текст Договора от 4 мая 1910 г. о борьбе с распространением порнографических изданий и разошлет его в копии для осведомления правительствам всех государств, состоящих членами Организации Объединенных Наций, и государств, не состоящих членами Организации, для подписания или принятия которыми настоящий Протокол открыт. Он предложит также государствам, являющимся сторонами в вышеуказанном договоре, применять измененные положения вышеуказанного акта немедленно по вступлении в силу таких изменений, даже в тех случаях когда эти государства не имели еще возможности стать сторонами в настоящем Протоколе.

СТАТЬЯ 3

Настоящий Протокол открыт для подписания или принятия его каждым из государств, которые являются сторонами Договора от 4 мая 1910 г. о борьбе с распространением порнографических изданий и которым Генеральный Секретарь сообщит с этой целью копию настоящего Протокола.

СТАТЬЯ 4

Государства могут стать сторонами в настоящем Протоколе:

- а) подписав его без оговорок относительно его принятия;
- б) подписав его с оговорками относительно его принятия и приняв его впоследствии;
- в) приняв его.

Принятие осуществляется путем депонирования официального акта у Генерального Секретаря Организации Объединенных Наций.

СТАТЬЯ 5

Настоящий Протокол вступит в силу в тот день, когда не менее двух государств станут в нем сторонами.

Изменения, содержащиеся в Приложении к настоящему Протоколу, вступят в силу в отношении Договора от 4 мая 1910 г. о борьбе с распространением порнографических изданий, после того как тринадцать участвующих в нем государств станут сторонами в настоящем Протоколе; следовательно, каждое государство, ставшее стороной в Договоре, после того как вступят в силу внесенные в него изменения, станет стороной в измененном таким образом Договоре.

СТАТЬЯ 6

По вступлении в силу содержащихся в Приложении к настоящему Протоколу изменений французское правительство депонирует у Ге-

нерального Секретаря Организации Объединенных Наций подлинник Договора, а также различные документы, которые хранились этим правительством в связи с выполнявшимися им функциями.

СТАТЬЯ 7

В соответствии с положениями пункта 1 статьи 102 Устава Организации Объединенных Наций и с правилами относительно применения этой статьи, принятыми Генеральной Ассамблеей, Генеральный Секретарь Организации Объединенных Наций уполномочивается зарегистрировать настоящий Протокол, равно как и изменения, внесенные настоящим Протоколом в Договор, в соответствующие дни вступления этих изменений в силу и опубликовать Протокол и измененный текст Договора в возможно краткий срок после их регистрации.

СТАТЬЯ 8

Настоящий Протокол, английский, испанский, китайский, русский и французский тексты которого являются равно аутентичными, depo-

нируется в архив Секретариата Организации Объединенных Наций. Ввиду того, что Договор, который будет изменен в соответствии с Приложением, составлен только на французском языке, французский текст Приложения является аутентичным, тогда как английский, испанский, китайский и русский тексты его считаются переводными. Протокол, включающий Приложение, посылается Генеральным Секретарем в заверенной копии каждому из государств, являющихся сторонами в Договоре от 4 мая 1910 г. о борьбе с распространением порнографических изданий, а также всем государствам, состоящим членами Организации Объединенных Наций.

В УДОСТОВЕРЕНИЕ ЧЕГО, нижеподписавшиеся, будучи должным образом на то уполномочены своими правительствами, подписали настоящий Протокол в дни, указанные против их подписей.

СОСТАВЛЕНО в Лейк Соксес, Нью-Йорк, тысяча девятьсот сорок девятого года.

PROTOCOLO
QUE MODIFICA EL ACUERDO PARA
LA REPRESION DE LA CIRCULACION DE
PUBLICACIONES OBSCENAS, FIRMADO EN
PARIS EL 4 DE MAYO DE 1910



NACIONES UNIDAS
1949

PROTOCOLO QUE MODIFICA EL ACUERDO PARA LA REPRESION DE LA CIRCULACION DE PUBLICACIONES OBSCENAS, FIRMADO EN PARIS EL 4 DE MAYO DE 1910

Los Estados Partes en el presente Protocolo, considerando que en virtud del Acuerdo para la represión de la circulación de publicaciones obscenas, firmado en París el 4 de mayo de 1910, el Gobierno de la República Francesa estaba investido de ciertas funciones; considerando que dicho Gobierno ha ofrecido espontáneamente traspasar a las Naciones Unidas las funciones que ejerce en virtud de dicho Acuerdo; y considerando que es conveniente que en adelante sean éstas asumidas por las Naciones Unidas, han convenido en las siguientes disposiciones:

ARTÍCULO 1

Los Estados Partes en el presente Protocolo se comprometen entre sí, y con arreglo a las disposiciones del presente Protocolo, a atribuir plena efectividad jurídica a las enmiendas a ese instrumento consignadas en el Anexo al presente Protocolo, a ponerlas en vigor y a asegurar su aplicación.

ARTÍCULO 2

El Secretario General preparará el texto del Acuerdo del 4 de mayo de 1910 para la represión de la circulación de publicaciones obscenas, revisado con arreglo al presente Protocolo, y enviará copias del mismo, para su información, a los Gobiernos de cada uno de los Estados Miembros de las Naciones Unidas, así como a los Gobiernos de cada uno de los Estados no miembros a los que esté abierta la firma o la aceptación del presente Protocolo. Invitará igualmente a los Estados Partes en el citado Acuerdo, a aplicar el texto modificado de tal instrumento, tan pronto como entren en vigor las enmiendas, incluso si esos Estados no han podido aún llegar a ser partes en el presente Protocolo.

ARTÍCULO 3

El presente Protocolo estará abierto a la firma o a la aceptación de todos los Estados Partes en

el Acuerdo del 4 de mayo de 1910 para la represión de la circulación de publicaciones obscenas, a los que el Secretario General haya enviado, al efecto, copia del presente Protocolo.

ARTÍCULO 4

Los Estados podrán llegar a ser Partes en el presente Protocolo:

- a) Por la firma sin reserva de aceptación;
- b) Por la firma con reserva de aceptación, y la aceptación ulterior;
- c) Por la aceptación.

La aceptación se efectuará mediante el depósito de un instrumento en forma entregado al Secretario General de las Naciones Unidas.

ARTÍCULO 5

El presente Protocolo entrará en vigor en la fecha en que dos o más Estados hayan llegado a ser Partes en dicho Protocolo.

Las enmiendas consignadas en el Anexo al presente Protocolo entrarán en vigor, respecto al Acuerdo del 4 de mayo de 1910 para la represión de la circulación de publicaciones obscenas, cuando trece Estados Partes en dicho acuerdo hayan llegado a ser Partes en el presente Protocolo; y, en consecuencia, todo Estado que llegue a ser Parte en el Acuerdo después de haber entrado en vigor tales enmiendas, será Parte en el Acuerdo así modificado.

ARTÍCULO 6

Cuando hayan entrado en vigor las enmiendas consignadas en el Anexo al presente Protocolo, el Gobierno francés depositará el original del Acuerdo, así como los diversos documentos que dicho Gobierno custodiaba en virtud de las funciones que ejercía, entregándolos al Secretario General de las Naciones Unidas.

ARTÍCULO 7

Conforme a las disposiciones del párrafo 1 del Artículo 102 de la Carta de las Naciones Unidas y del reglamento aprobado por la Asamblea General para la aplicación del mismo, el Secretario General de las Naciones Unidas está autorizado a registrar el presente Protocolo, así como las enmiendas introducidas por este Protocolo en el Acuerdo, en las fechas respectivas de su entrada en vigor y a publicar, tan pronto como sea posible después de su registro, el Protocolo y el texto modificado del Acuerdo.

ARTÍCULO 8

El presente Protocolo, cuyos textos chino, español, francés, inglés y ruso son igualmente auténticos, será depositado en los archivos de la Secretaría de las Naciones Unidas. Como el

Acuerdo que ha de ser modificado con arreglo al Anexo, fué redactado solamente en francés, el texto francés del Anexo será el auténtico, considerándose como traducciones los textos chino, español, inglés y ruso. El Secretario General enviará copia certificada del Protocolo, con inclusión del Anexo, a cada uno de los Estados Partes en el Acuerdo del 4 de mayo de 1910 para la represión de la circulación de publicaciones obscenas, así como a todos los Estados Miembros de las Naciones Unidas.

EN TESTIMONIO DE LO CUAL los infrascritos, debidamente autorizados para ello por sus respectivos Gobiernos, han firmado el presente Protocolo en la fecha que aparece al lado de sus respectivas firmas.

HECHO en Lake Success, Nueva York, el
de de 1949.

CERTIFICATION

I hereby certify that the attached document is a true copy of the Chinese, English, French and Russian texts of the Protocol amending the Agreement for the suppression of the Circulation of Obscene Publications, signed at Paris, on 4 May 1910, done Lake Success New York, on 4 May 1949, the original of which is deposited with the Secretary-General of the United Nations.

Acting Chief, Treaty Section,
Office of Legal Affairs

CERTIFICAT

Je certifie que le texte ci-joint est une copie conforme des textes anglais, chinois, français et russe du Protocole amendant l'Arrangement relatif à la répression de la circulation des publications obscènes, signé à Paris, le 4 mai 1910, fait à Lake Success, New York, le 4 mai 1949, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

Chef de la Section des Traités,
Ad intérim,
Bureau des Affaires juridiques



Barbara Masciangelo

United Nations
New York, August 2006

Organisation des Nations Unies
New York, août 2006

Certified true copy VIII.4
Copie certifiée conforme VIII.4
November 2004